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Central Administrative Tribunal  
Principal Bench, New Delhi.

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CP-226/2005 in  
OA-927/2004

New Delhi this the 22<sup>nd</sup> day of July, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(A)

Smt. Laxmi Tiwari, TGT(HUM)  
W/o S.A. mahadevan,  
R/o CST Gurupura, P.O. Gurupura,  
Taluk-Hunsure, Dist. Mysore,  
Karnataka-State-571104,  
(Presently posted in CST Chandragiri (Orissa). ....

Petitioner

(through Sh. Naresh Kumar, proxy for Sh. N.L. Bareja, Advocate)

Versus

1. Sh. Keshav Desiraju,  
Jt. Secretary and Chairman,  
CTSA, (Dept. of Education)  
Ministry of Human Resources  
Development, Shastri Bhawan,
2. Dr. M.S. Verma,  
Secretary, CTSA,  
Plot No.1, Ess Ess Plaza,  
Community Centre Sector-3,  
Rohini, Delhi-85.

.... Respondents

Order (Oral)

Hon'ble Sh. Shanker Raju, Member(J)

In the light of an order passed by the Hon'ble Delhi High Court in  
WP(Civil) No. 1117/2005 on 02.07.2005, C.P. is dropped, with liberty to revive it  
at an appropriate stage.

S. Raju

(Shanker Raju)  
Member(J)

V.K. Majotra

(V.K. Majotra)  
Vice-Chairman(A)